

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 349/MP/2018

Subject : Petition under Section 17 (3) and (4) of the Electricity Act, 2003 read with clause 15.8.3 of the Rupee Loan Agreement dated 29.6.2016 along with clause 11.9 of the Security Trustee Agreement dated 23.6.2015, for the purpose of recognition by the Commission of the change in the constitution of the consortium of existing lenders, which were already approved by this Commission vide its order dated 16.8.2016 in Petition No.109/2016

Petitioner : Chhattisgarh –WR Transmission Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and others

Date of Hearing : 7.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate for the Petitioner

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* for grant of approval for change in the constitution of consortium of existing lenders with the addition of new lenders in line with the approval granted by the Commission in its order dated 16.8.2016 in Petition No. 109/2016. Learned counsel further submitted that the Petitioner has already submitted the information as per the format prescribed by the Commission.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit on affidavit the details of terms and conditions of unsecured subordinated loan provided by the promoters, on or before 21.5.2019. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

3. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Legal)**